

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.210  
C.P.(CAA)/17(AHM)2024  
in  
CA(CAA)/50(AHM)2023

**Proceedings under Section 230-232 of Co.Act,2013**

**IN THE MATTER OF:**

Vascular Concepts Limited

.....Applicant

V/s

Sahajanand Medical Technologies Limited

.....Respondent

**Order delivered on: 02/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Ravi Pahwa, Adv.

**ORDER**

Second motion petition filed under Section 230-232 of the Companies Act.

The Petitioner has served Notice(s) to Statutory Authorities and also filed affidavit evidencing service to concerned Authorities.

The petition is admitted.

The Petitioner shall advertise Notice of hearing of this petition in "Business Standard" Gujarat Edition and Gujarati translation thereof in "Sandesh" Gujarat Edition in vernacular language not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

The Petitioner shall issue notice(s) to following, informing the date of hearing:

1. **Regional Director and the Registrar of Companies** both situated at RoC Bhavan, Opp. Rupal Park Society, Behind Ankur Bus Stop, Naranapura, Ahmedabad (380013).
2. **The Official Liquidator** situated at 3rd Floor, Corporate Bhawan, B/H Zydus Hospital, Thaltej, Ahmedabad-380059 Gujarat.
3. **The Income Tax Department** at respective ward officers with details of PAN of all Petitioners Companies and also Office of Principal Chief Commissioner Income Tax, at their present address.
4. **Any other regulatory authority as applicable**

List for further consideration on 27.06.2024.

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-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**